

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 24/08/2025

Shri. Ramdas Janardan Koli Vs Secretary To Govt Of India And Ors

Court: National Green Tribunal Western Zone Bench, Pune

Date of Decision: May 27, 2014

Acts Referred: National Green Tribunal Act, 2010 â€" Section 2(m), 14, 15, 15(1)(a), 16, 19, 19(1), 19(2), 19(4),

 $19(4)(a),\ 19(4)(b),\ 19(4)(c),\ 19(4)(d),\ 19(4)(e),\ 19(4)(f),\ 19(4)(g),\ 19(4)(h),\ 19(4)(i),\ 19(4)(j)$

Indian Evidence Act, 1872 â€" Section 124 Land Acquisition Act, 1894 â€" Section 7

Environment (Protection) Act, 1986 â€" Section 5

Code Of Civil Procedure, 1908 â€" Order 7 Rule 11, Order 14 Rule 2 National Green Tribunal (Practices & Procedure) Rules, 2011 â€" 13(3)

Hon'ble Judges: V.R. Kingaonkar, J

Bench: Single Bench

Advocate: UjwalaPawar, A.S. Mulchandani, D.H. Patil, D.M. Gupte, K.D. Kelkar, Kelvic Setalvad, Sagar Ghogre,

Pradeep Sancheti, A.V. Bhuskile, Surendra Jiban Dash, Ajay T. Fulmali

Final Decision: Disposed Off

Judgement